



Government of Jammu and Kashmir

Finance Department

Civil Secretariat, Srinagar.

Notification

Jammu, the 17th May, 2018

SRO213 In exercise of the powers, conferred by Section 5 of the Jammu and Kashmir Levy of Tolls Act, Samvat. 1995, (Act No. VIII of 1995), the Government hereby exempt from payment of levy of toll leviable under the said Act, black soil (8000cft) to be imported into the State from Haryana by the Jammu and Kashmir Cricket Association subject to the condition that the Chief Executive Officer of the Association certifies that the soil so imported is exclusively meant for preparing cricket pitches at GGM Science College, Jammu and Sher-i-Kashmir Cricket Stadium, Srinagar.

By order of the Government of Jammu and Kashmir.

Sd/- 

(Navin K. Choudhary), IAS

Principal Secretary to Government

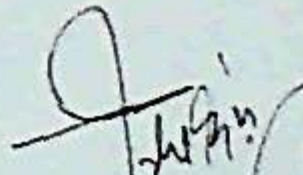
Finance Department

Dated:- 17-05-2018

No. ET/Estt/81/2018

Copy to the:-

1. Secretary to Government, Department of Law, Justice & Parliamentary Affairs (w.7.sc).
2. Excise Commissioner, J&K.
3. Deputy Excise Commissioner, Toll Post Lakhanpur.
4. Pvt. Secretary to Hon'ble Finance Minister
5. Pvt. Secretary to Hon'ble Minister of State for Finance.
6. Private Secretary to Principal Secretary, Finance Department.
7. Stock file/Incharge website, Finance


17/5/18

(Dr. Aadil Fareed)

Under Secretary to Government